

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 08.06.2018

Appeal No. 161 of 2018

1. Vedanta Limited
DLF Atria, Phase 2,
Jacaranda Marg, DLF City,
Gurgaon- 122 002
2. Mr. P. Elango
R/o G1, Alsa Court No. 72,
Harrington Road,
Chennai- 600 031
3. Mr. Aman Mehta
R/o 115A, 2nd Floor, Jor Bagh,
New Delhi- 110 003
4. Ms. Neerja Sharma
R/o 3/6, West Patel Nagar,
New Delhi- 110 008

...Appellants

Versus

The Adjudicating Officer,
Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051

...Respondent

Mr. Somasekhar Sunderasan, Advocate with Mr. Pawan Sharma and Mr. Lokesh Aidasani, Advocates i/b DMD Advocates for Appellants.

Mr. Rafique Dada, Senior Advocate with Mr. Pulkit Sukhramani, Ms. Vidhi Jhawar and Mr. Nikhil Kapoor, Advocates i/b The Law Point for the Respondent.

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. This appeal is filed to challenge the communication issued by the Adjudicating Officer (“AO” for short) of Securities and Exchange Board of India (“SEBI” for short) on 06.04.2018. However, in view of the subsequent communication issued by the AO of SEBI on 28.05.2018 and the proceedings held on 29.05.2018, counsel for the appellants does not press the appeal.

2. Accordingly, the appeal is disposed of as not pressed with liberty to the appellants to challenge any subsequent order if adverse to the appellants.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member